

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.534/2012

Date of Decision: 30.09.2019

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Dr. Vinay Deep, Associate Professor
Aged about 45 years,
R/o.D-3/191 B-Officers Quarters,
National Defence Academy,
Khadakwasla, Pune – 411 023. *Applicant*

Employed as Associate Professor in English
at National Defence Academy,
Khadakwasla, Pune – 411 023.

(By Advocate Shri P.J. Prasadrao)

Versus

1. Union of India
Through the Secretary,
Ministry of Defence, South Block,
New Delhi – 110 011.
2. The Controller General of Defence Accounts,
Ulan Batar Road, Palam,
Delhi Cantt-110 010.
3. Directorate of Personnel
Headquarters, Integrated Defence Service Staff,
Ministry of Defence, 10 Kashmir House,
Rajaji Marg, New Delhi – 110 011.
4. The Commandant,
National Defence Academy
P.O. NDA Khadakwasla,
Pune – 411 023.
5. Principal CDA (Pension)
Draupati Ghat, Allahabad – 211 014. *Respondents*

(By Advocate Shri N.K. Rajpurohit)

ORDER (ORAL)

Per : Shri R. Vijaykumar, Member (A)

Today when the case is called out, learned counsel for the applicant submits that the applicant has received a copy of a letter sent by the Higher Education Department proposing pension sanction on pro-rata basis covering the period claimed in this OA and he is awaiting final orders from the Government for sanction and disbursment and they are likely to come in due course.

2. Learned counsel for the respondents was also heard in the matter. There is no purpose in keeping this OA alive in the context that proposals have been sent for final sanction and they are likely to emanate in due course.

3. Therefore, the Original Application is closed. The applicant will be at liberty to revive the matter, if such orders of Government are not forthcoming in a reasonable time or are not in his favour. No costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

ma.

JP
07/10/19